

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/987/2021



This the 08th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Farooq Ahmad Parrey (Age 44 years), S/o Abdul Khaliq Parray (R/o Sadhnara Hajin District Bandipora).
2. Mohammad Dilawar Shalla (Age 34 years), S/o Sonaullah Shalla, R/o Syed Sultan Arampora-Sopore District Baramulla.
3. Bilal Ahmad Dar (Age 35 years), S/o Sonaullah Dar, R/o Umar Colony Ludura, Sopore District Baramulla.
4. Mohammad Yousuf Sofi (Age 34 years), S/o Gh. Mohammad Sofi, R/o Onagam District Bandipora.
5. Mushtaq Ahmad Dar (Age 37 years), S/o Haji Abdul Satar Dar, R/o Wangipora, Sumbal, Tehsil Sonawari District Bandipora.
6. Mudasir Bashir Khan (Age 32 years), S/o Bashir Ahmad Khan, R/o Hanfiya Colony, Arampora, Sopore District Baramulla.

....Applicants

(Advocate:- Mr. M I Dar)

Versus

1. Union Territory of J&K through Principal Secretary to Government, Power Development Department, Civil Secretariat J&K, Jammu/Srinaagar-190001.
2. Chief Engineer, Maintenance & Rural Electrification Wing, Power Development Department, Kashmir-Srinagar-190001.
3. Superintending Engineer, Maintenance & Rural Electrification, Circle Ganderbal-191201.
4. Executive Engineer, Electric Division, Sumabl District Bandipora-193502.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicants have filed the instant O.A. seeking a direction to the respondents to release the salary in their favour which has been withheld since the year 2018.



2. We have heard Mr. M I Dar, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

3. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to release the salary to the applicants, if due, as per Rules provided they have worked under the muster rolls of the respondents. This exercise be completed within a period of two weeks from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)